

:
SLP(C)No. 10986-10987 OF 2003
ITEM No.2

Court No. 1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 13-14 in
Petition(s) for Special Leave to Appeal (Civil) No.10986-10987/2003

M/S GIRIJA STEELS PVT. LTD.

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(For directions withdrawal of SLP)

WITH
I.A. No.....& I.A. 2 in SLP(C) 11000/2003
(For directions withdrawal of SLP)

Date : 24/09/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR
HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner (s)Mr. Dinesh Dwivedi, Sr. Adv.
Mr. M.D. Adkar, Adv.
Mr. S.D. Singh, adv.
Mr. Vijay Kumar, Adv.
Mr. Vishwajit Singh,Adv.

For Respondent (s)
Mr. Ajit S. Bhasme, Adv.
MR. Jay Kishor Singh, Adv.

Mr. Ravindra K. Adsure, Adv.
Mr. Mukesh K. Giri, Adv.

UPON hearing counsel the Court made the following

O R D E R

These applications seek to withdraw the special leave petitions submitting that the petitioner s have filed another writ petition in the High Court and the pendency of these petitions in th is Court may cause an embarrassment to the High Court in hearing the writ petition on its own merits. We express no opinion on the merits of the pleas urged and simply dismiss these petit ions as withdrawn. The interim order, if any, shall stand vacated.

(Ajay Kr. Jain)
(Vijay Dhawan)
Court Master
Court Master